

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI**  
**COURT-III**

39/252/ND/2020

**IN THE MATTER OF**

**Anant Jain**

...PETITIONER

**VS.**

**ROC, New Delhi, Delhi & Anr.**

...RESPONDENT

**DEBTOR**

**SECTION**

**Under Section 252**

**Order delivered on 07.01.2020**

**Coram:**

**Ch. Mohd. Sharief Tariq**

**Hon'ble Member (Judicial)**

**Shri K.K. Vohra**

**Hon'ble Member (Technical)**

For the Petitioner : Ms. Pragya Agarwal Advocate

For the Corporate Debtor :

For the Intervener : Mrs. Sweety Khattar Kumar AROC Delhi

**ORDER**

Counsel for the applicant is present. AROC is present. The counsel is directed to do homework and make arguments for issuance of the notice to the other side. Matter stands adjourned.

Put up on 12.02.2020.



**(K. K. VOHRA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**